

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:862  
ANSWERED ON:01.03.2013  
DEBT ALLOCATION NORMS FOR FIIS  
Dhruvanarayana Shri R.

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government has relaxed / proposed to relax the debt allocation norms for foreign institutional investors; and  
(b) if so, the details thereof and the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) & (b): The debt allocation norms for Foreign Institutional Investors (FIIs) have been rationalized in consultation with SEBI in order to facilitate FIIs to plan their investments and improve availability of debt limits for investments. The measures taken in this regard include:

# FII/sub-accounts can invest upto 90% of the available limits in the Corporate Debt Long Term Infra category without SEBI's approval.

# In case of General corporate bonds and G-Securities, FIIs/Sub-Accounts can retain the limits acquired and re-invest upto 50% of their debt holdings in each calendar year with effect from January 1, 2013.

# The utilization period for Government Debt and Corporate Debt limits that are allocated to FIIs has been reduced to 30 days and 60 days respectively.